

LOK SABHA

Monday, August 16, 1982/Sravana  
23, 1904 (Saka)

*The Lok Sabha met at Eleven of the  
Clock*

[MR. SPEAKER in the Chair]

DR. SUBRAMANIAH SWAMY:  
(Bombay North East): No confidence is  
against the Government and not against  
you, Mr. Speaker.

MR. SPEAKER: I thought that you  
will only move a vote of confidence.

श्री मनोराम बागड़ी : (हिसार):  
अध्यक्ष महोदय, मैंने नियम 222 के अन्त-  
र्गत आपको लिखकर दिया है कि राष्ट्रीय  
ध्वज पर एक आदमी की खोपड़ी और  
एक औरत की खोपड़ी लटकाई हुई है।

अध्यक्ष महोदय : मैं बाद में देखूंगा।

श्री मनोराम बागड़ी : यह राष्ट्रीय  
ध्वज के अपमान का प्रश्न है।

श्री जयपाल सिंह कश्यप : अबला अध्यक्ष  
महोदय,...

अध्यक्ष महोदय : कश्यप जी, आप पहले  
रूल्स को पढ़ लिया करो। ये रूल्स आपने  
बनाये हैं। इनके अनुसार आप काम किया  
करो तो अच्छे लगोगे।

श्री जयपाल सिंह कश्यप : मैंने नियम  
के अनुसार ही किया है।

अध्यक्ष महोदय : नहीं किया है।  
एक दिन में दो क्वेश्चन नहीं हो सकते  
हैं।

(ध्यवधान)

श्री मनोराम बागड़ी : अध्यक्ष महोदय,  
यह राष्ट्रीय ध्वज के अपमान का प्रश्न है।

अध्यक्ष महोदय : आप दूसरे ढंग से  
लाइये, ऐसे नहीं आएगा।

11.02 hrs.

PAPERS LAID ON THE TABLE

REVIEW ON AND REPORT OF NATIONAL  
SMALL INDUSTRIES CORPORATION, LTD.,  
NEW DELHI FOR 1980-81.

THE MINISTER OF INDUSTRY AND  
STEEL AND MINES (SHRI NARAYAN  
DATT TIWARI): I beg to lay on the  
Table:

(1) A copy each of the following  
papers (Hindi and English versions)  
under sub-section (1) of section 619A  
of the Companies Act, 1956:—

(i) Statement regarding Review by  
the Government on the working of  
the National Small Industries Cor-  
poration Limited, New Delhi, for the  
year 1980-81.

(ii) Annual Report of the National  
Small Industries Corporation Limited,  
New Delhi, for the year 1980-81  
along with the Audited Accounts and  
the comments of the Comptroller and  
Auditor General thereon.

(2) A statement (Hindi and English  
versions) showing reasons for delay in

[Shri Narayan Datt tiwari]

laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4504/82].

REVIEW AND ANNUAL REPORT OF NATIONAL AGRICULTURAL COOPERATIVE MARKETING FEDERATION OF INDIA, LTD. NEW DELHI, FOR 1980-81

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): I beg to lay on the Table:

(i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1980-81 along with Accounts and the Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1980-81.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[placed in Library. See No. LT-4505/82)

11.03 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th August, 1982, agreed without any amendment to the Industrial Disputes (Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 9th August, 1982."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th August, 1982, agreed without any amendment to the Motor Vehicles (Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 10th August, 1982".

(iii) "In accordance with the Provisions of rules 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th August, 1982, agreed without any amendment to the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund (Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 7th August, 1982".

(iv) "In accordance with the Provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Iron Ore Mines & Manganese Ore Mines Labour Welfare Cess (Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 7th August, 1982, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendation to make to the Lok Sabha in regard to the said Bill".

श्री मनोराम बागड़ी (हिसार) : सचिव महोदय को हिन्दी में बोलना चाहिए।

11.05 hrs.

#### ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following three Bills passed by the Houses of Parliament during the current session and assented to since a report was last